

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304
IB-227(ND)/2024

IN THE MATTER OF:

Vermillion Communication Pvt. Ltd. Petitioner/Applicant
Vs.
M/S Hero Electric Vehicles Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 19.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Aditya Gauri, Mr. Amar Vivek, Mr. Abhishek Anand, Ms. Damini Srestha, Mr. Palak Kalra, Advcs., Mr. Jyotirmay Pandey AR
For the OC : Mr. Abhishek Anand, Mr. Aditya Gauri, Mr. Amar Vivek, Ms. Damini Srestha, Advcs.
For the CD : Ms. Udit Singh, Adv.

ORDER

Pleadings are complete.

Ld. Counsel appearing for the Respondent seeks an adjournment.

If the parties seek an adjournment on the next date of hearing, no adjournment will be granted and matter will be decided on merit.

List the matter **on 22.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)